CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 439/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the period from COD till 31.03.2029 for the Transmission Project developed under "Transmission Scheme for Evacuation of 4.5 GW RE Injection at the Khavda PS under Phase II - Part D".
Petitioner	:	Torrent Power Grid Limited (TPGL).
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and 10 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Saunak Kumar Rajguru, Advocate, TPGL Shri Palash Moolchandani, Advocate, TPGL Shri Pradyumn Sharma, Advocate, TPGL

Record of Proceedings

The matter was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed all the information called for vide the RoP for the hearing dated 13.10.2026 and also filed the rejoinder vide affidavit dated 9.11.2026 to the reply of MPPMCL. He further submitted that the pleadings are complete in the matter and the tariff may be allowed as claimed.

3. After hearing, the Commission directed all the Respondent(s) to file their respective replies, if any, within a week, as a last opportunity, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)